

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BRANCH)**

Original Application No. 479 of 2023

In the matter of

Ramesh Mahendru

.....Applicant

V/s

State of Punjab

.....Respondent

Short reply of Deputy Commissioner, Jalandhar to Government of Punjab i.e. respondent no. 2 in compliance to order dated 20.11.2023.

RESPECTFULLY SHOWETH

- 1) That briefly submitted one Ramesh Mahendru, President of Alfa Mahendru Foundation has approached the Hon'ble National Green Tribunal by sending a letter via email complaining that huge garbage dump has been built on the PAP flyover near bypass, Jalandhar city, which is emitting foul smell. It was alleged by the applicant that due to the polluted environment, the employees working in the nearby offices and the people travelling through the National Highway are suffering. The applicant has prayed that Municipal Corporation, Jalandhar may be directed to remove the illegally dumped garbage and shown his willingness to cooperate for the same.
- 2) The letter of the applicant was treated as Original Application no. 479 of 2023 "Ramesh Mahendru (Applicant) Vs State of Punjab and considering the grievances, the Hon'ble National Green Tribunal was pleased to pass an order dated 4.8.2023 thereby constituting a Joint Committee comprising of the Central Pollution Control Board (CPCB), Punjab State Pollution Control Board (PSPCB) and District Magistrate (DM), Jalandhar with a direction to undertake

visits to the site, associate and to look into the grievances of the applicant, verify the factual position and to take appropriate remedial action and to submit report. The State PCB was nominated nodal agency for coordination and compliance. In compliance to order dated 4.8.2023, the Joint Committee Report was filed with the Hon'ble Tribunal vide email dated 02.11.2023.

- 3) That considering the Joint Committee Report and the averments made in the application, the Hon'ble National Green Tribunal was pleased to call response of the State of Punjab through Chief Secretary, Punjab; District Magistrate, Jalandhar; Commissioner, Municipal Corporation, Jalandhar and Punjab Pollution Control Board, through its Member Secretary who were impleaded as respondents no. 1 to 4 by passing an order dated 20.11.2023.
- 4) That the undersigned is working as Deputy Commissioner, Jalandhar and as such is conversant with the case.
- 5) That in compliance to the orders passed by the Hon'ble National Green Tribunal, a meeting was also taken by undersigned with the Commissioner, Municipal Corporation, Jalandhar on 08.01.2024 on this present case. During meeting, the Commissioner, Municipal Corporation, Jalandhar had stated that the waste dumped at Choughiti bye pass has been cleared. A tender for the regular lifting of solid waste dumped at site as well as around the Choughiti bye pass will be floated by Municipal Corporation, Jalandhar, which will be matured within a week. Further, to stop the illegal disposal at site, officials of Municipal Corporation, Jalandhar were also deployed. After meeting, the following directions were issued to Commissioner, Municipal Corporation, Jalandhar, which are reproduced as under:
 - I. Municipal Corporation, Jalandhar to remove the entire solid waste from Chogitti Chowk site and carry out remediation action using lime etc.
 - II. Municipal Corporation, Jalandhar to ensure that no waste is dumped at Chogitti chowk site in future and to specifically appoint officials to carry out regular monitoring at site.

- III. Municipal Corporation, Jalandhar to provide CCTV Cameras at site to identify violators dumping waste at the site and to take punitive action which may include challaning, imposing of fine and initiation of action as per by laws.
- IV. Municipal Corporation, Jalandhar to take up matter with NHAI for fencing/plantation of the site and to explore possibility of development of public parks at the site.
- V. Municipal Corporation, Jalandhar to take all necessary measures for compliance of Solid Waste Management Rules, 2016 including remediation of legacy waste and adoption of best practices for Solid Waste Management in the City in time bound manner.

A copy of the minutes of meeting dated 08.01.2024 issued vide letter no. 427 dated 09.01.2024 is enclosed as **Annexure-R2-A**.

- 6) That the Commissioner, Municipal Corporation, Jalandhar and the Punjab Pollution Control Board will file their response before the Hon'ble National Green Tribunal in compliance to the orders dated 20.11.2023 passed in the above-mentioned case and the same may kindly be perused.
- 7) That the short reply on behalf of respondent no.2 is hereby submitted in compliance to order dated 20.11.2023 for kind perusal and consideration.

Submitted by

Date: 18/01/2024
Place: Jalandhar

**Deputy Commissioner, Jalandhar
(Respondent no.2)**



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਿਤ ਵਾਤਾਵਰਣ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



RO-1/2023/No. 427

Dated: 09-01-2024

To

The Commissioner,
Municipal Corporation, Jalandhar.

Sub:-

Minutes of meeting w.r.t Original Application no. 479/2023 titled as Ramesh Mahendru (Applicant) Vs State of Punjab held under the Chairmanship of Worthy Deputy Commissioner, Jalandhar on 08.01.2024 at DC Office Jalandhar.

Please find enclosed herewith minutes of meeting w.r.t Original Application no. 479/2023 titled as Ramesh Mahendru (Applicant) Vs State of Punjab held under the Chairmanship of Worthy Deputy Commissioner, Jalandhar on 08.01.2024 at DC Office Jalandhar for your kind information and further necessary action, please.

DA/As Above

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09/01/24
Environmental Engineer
Regional Office-1, Jalandhar

Endst No. 428

Dated 09-01-2024

A copy of the above is forwarded to the Worthy Deputy Commissioner, Jalandhar for kind information please.

DA/As Above

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09/01/24
Environmental Engineer
Regional Office-1, Jalandhar

ਖੇਤਰੀ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਫੋਕਲ ਪੁਆਇੰਟ, ਜਲੰਧਰ।
REGIONAL OFFICE-1, VATAVARN BHAWAN, FOCAL POINT, JALANDHAR
Phone: 0181-2600079 E-mail : eerojalandhar@gmail.com Web: www.ppcb.gov.in

no. 1 to 4 by passing an order dated 20.11.2023.

The case is now listed in the Hon'ble NGT, New Delhi on 23.01.2024.

Minutes of meeting w.r.t Original Application No. 479/2023 titled as Ramesh Mahendru (Applicant) Vs State of Punjab pending in the Hon'ble National Green Tribunal, New Delhi under the Chairmanship of Worthy Deputy Commissioner, Jalandhar on 08.01.2024 at DC Office Jalandhar.

The following were present the meeting-

1. Sh. Aditya Uppal, IAS, Commissioner, Municipal Corporation, Jalandhar.
2. Sh. Puneet Sharma, Joint Commissioner, Municipal Corporation, Jalandhar.
3. Er. Sandeep Kumar, Environmental Engineer, PPCB, RO-1, Jalandhar.
4. Er. Jaspal, Corporation Engineer, Municipal Corporation (B&R) Division, Jalandhar

At the outset of the meeting, Deputy Commissioner, Jalandhar welcomed all the officers present in the meeting.

Environmental Engineer, PPCB, Jalandhar informed that Sh. Ramesh Mahendru, President of Alfa Mahendru Foundation has sent the present letter petition by e-mail complaining that huge garbage dump has been built on the PAP flyover near Chogitti bypass, Jalandhar city. The garbage dumped is emitting foul smell. Due to the polluted environment, the employees working in the nearby offices and the people travelling through the National Highway are suffering. The applicant has prayed that Municipal Corporation, Jalandhar may be directed to remove the illegally dumped garbage and the applicant is also ready to cooperate for the same.

The letter of the applicant was treated as Original Application no. 479 of 2023 "Ramesh Mahendru (Applicant) Vs State of Punjab and considering the grievances, the Hon'ble National Green Tribunal was pleased to pass an order dated 4.8.2023 thereby constituting a Joint Committee comprising of the Central Pollution Control Board (CPCB), Punjab State Pollution Control Board (PSPCB) and District Magistrate (DM), Jalandhar with a direction to undertake visits to the site, associate and to look into the grievances of the applicant, verify the factual position and to take appropriate remedial action and to submit report. The State PCB was nominated nodal agency for coordination and compliance.

In compliance to orders passed by the Hon'ble NGT, New Delhi dated 4.8.2023, the Joint Committee report was filed with the Hon'ble Tribunal vide email dated 02.11.2023. The Joint Committee report and the averments made in the application, the Hon'ble National Green Tribunal was pleased to call response of the State of Punjab through Chief Secretary, Punjab, District Magistrate, Jalandhar, Commissioner, Municipal Corporation, Jalandhar and Punjab Pollution Control Board, through its Member Secretary who were impleaded as respondents no. 1 to 4 by passing an order dated 20.11.2023.

The case is now listed in the Hon'ble NGT, New Delhi on 23.01.2024.

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In compliance to the orders dated 10.1.2020 of the Hon'ble NGT passed in O.A No. 606 of 2018, total environmental compensation amounting to Rs.3.90 Crore has been imposed upon Municipal Corporation, Jalandhar by the Punjab Pollution Control Board as Calculated for non-compliance of Sr. no. 1 to 10 of Rules 22 of SWM Rules 2016 & Sr. No. 11 to Rule 22 with effect from 01.07.2020 to 30.09.2023 through the Department of Local Government, Punjab. The Department of Local Government through Punjab Municipal Infrastructure Development Company (PMIDC) had deposited the environmental compensation amounting to Rs. 90.0 lacs on 31.12.2022 with the office of the Punjab Pollution Control Board and the balance amount of Environmental Compensation of Rs. 3.0 Crore is yet to be deposited by the Department of Local Government, Punjab.

The present follow up meeting was called to monitor the latest status of action taken by MC Jalandhar. The Commissioner, Municipal Corporation, Jalandhar has stated that the waste dumped at Chogitti bye pass has been cleared. A tender for the regular lifting of solid waste dumped at site as well as around the Choughtiti bye pass will be floated by Municipal Corporation, Jalandhar, which will be matured within a week. Further, to stop the illegal disposal at site, officials of Municipal Corporation, Jalandhar were also deployed.

After detailed discussions, it was decided by the Chair that:

1. Municipal Corporation, Jalandhar to remove the entire solid waste from Chogitti Chowk site and carry out remediation action using lime etc.
2. Municipal Corporation, Jalandhar to ensure that no waste is dumped at Chogitti chowk site in future and to specifically appoint officials to carry out regular monitoring at site.
3. Municipal Corporation, Jalandhar to provide CCTV Cameras at site to identify violators dumping waste at the site and to take punitive action which may include challaning, imposing of fine and initiation of action as per by laws.
4. Municipal Corporation, Jalandhar to take up matter with NHAI for fencing/plantation of the site and to explore possibility of development of public parks at the site.
5. Municipal Corporation, Jalandhar to take all necessary measures for compliance of Solid Waste Management Rules, 2016 including remediation of legacy waste and adoption of best practices for Solid Waste Management in the City in time bound manner.